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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

C.P. (I.B) No. 131/9/NCLT/AHM/2018

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.04.2018

Name of the Company: Juneja Coal SSF Plant  
V/s.  
Madhya Bharat Phospate Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmistha Raval	Petitioner	Advocate	<u>Raval</u>
2.	Kurven Desai	Respondent	Advocate	<u>Desai</u>

ORDER

Advocate Ms. Dharmistha Raval <sup>is -</sup> present for the Operational Creditor/ Petitioner.  
Advocate Mr. Kurven Desai present for Respondent.

Parties are represented by their respective counsels.

No objections are filed by the Respondent which is taken on record.

The arguments of learned Counsel for the Petitioner and the learned Counsel for the Respondent are heard.

The order is reserved.

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MANORAMA KUMARI  
MEMBER JUDICIAL

Harihar Prakash Chaturvedi  
HARIHAR PRAKASH CHATURVEDI  
MEMBER JUDICIAL

Dated this the 20th day of April, 2018.